RAJASTHAN HIGH COURT, JODHPUR -:: CIRCULAR ::-

No.º2 /P.I./2018

Date 27/4/2018

To,

All the Presiding Officers of Subordinate Courts/Tribunals

The Disclosure of Aadhaar Number of any person has been made punishable under Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016. Similarly, disclosure of personal details of parties such as PAN Number, Driving Licence Number, Mobile Number etc. is also not proper as it may cause undue invasion in the privacy of person and may adversely affect his personal liberty.

Therefore, All the Presiding Officers of Subordinate Courts/Tribunals are enjoined upon to ensure that Aadhaar Number of any person is not displayed on the website of District Court and to remove or mask the Aadhaar Number wherever it appears and also to ensure that other personal details are not disclosed or displayed in any manner.

BY ORDER

REGISTRAR GENERAL

Gen/XV/32/2018/3090

Date 27/4/2013

Copy forwarded to All the District & Sessions Judges with the request to circulate the same amongst all the Judicial Officers posted in their judgeships for information and compliance.

REGISTRAR GENERAL